

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**

1st Floor, WTC Building, FKCCI Complex, K.G. Road,  
Bangalore – 560 009

**COURT NO. 2**

**Appeal No. : ST/21293/2018**

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-447-2018 dated 10/05/2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals) Cochin]

**Geojit Financial Services Ltd.**

(Formerly known as Geojit BNP  
Paribas Financial Services Ltd.)  
34/659-P, Civil Line Road  
Padivattom  
Kochi – 682 024

**...Appellant**

**Vs.**

**Commissioner of Central Tax  
& Central Excise, Cochin**

C.R. Building, I.S. Press Road  
Cochin – 682 018

**...Respondent**

With

**Appeal No. : ST/21294/2018 (Geojit Financial Services  
Limited)**

[Arising out of the Order-in-Appeal No. COC-EXCUS-000-APP-448-2018 dated 10/05/2018 passed by the Commissioner of Central Taxes & Central Excise (Appeals) Cochin]

**Appearance:**

Mr. Abhijith, J., Advocate

....For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

**CORAM:**

**Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

Date of Hearing : 21/06/2023

Date of Decision : 21/06/2023

**FINAL ORDER Nos. 20602 - 20603 / 2023**

**As Per Bench**

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

*(Order dictated and pronounced in open court)*

**(P.A. AUGUSTIAN)  
MEMBER ( JUDICIAL )**

**(PULLELA NAGESWARA RAO)  
MEMBER ( TECHNICAL )**

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